

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 104**

**CP (CAA) No. 77/Chd/J&K/2022**  
**(2<sup>nd</sup> Motion)**

**IN THE MATTER OF:**

**Gupta Car Clinic Pvt. Ltd.**

...

**Petitioner Company**

**And**

**Gupta Spares Industries Pvt. Ltd.**

...

**Transferee Company**

**Under Section: 230-232, CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Nahush Jain, Advocate.  
**Company**

**For the ROC** : Mr. Vineet Khatri, Company Prosecutor.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 26.04.2024.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**